

[ Dr. S. Chandrasekhar ]

- (1) A copy of the Annual Report of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1968-69 under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966. [ *Placed in Library. See No. LT-2447/69.* ]
- (2) A copy of Notification No. S.O. 4727 published in Gazette of India dated the 29th November, 1969, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [ *Placed in Library. See No. LT-2448/69.* ]

PAPERS UNDER COMPANIES ACT, 1956

THE MINISTER OF STATE IN THE  
MINISTRY OF PETROLEUM AND  
CHEMICALS AND MINES AND ME-  
TALS (SHRI D. R. CHAVAN) :

I beg to lay on the Table a copy each of the following papers under sub-section (1) of Section 619 of the Companies Act, 1956:—

- (1) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1968-69.
- (ii) Annual Report of the Madras Fertilizers Limited, Madras for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1968-69.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[ *Placed in Library. See No. LT-2449/69.* ]

NOTIFICATIONS UNDER CUSTOMS

ACT

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI P. C.  
SETHI) :

I beg to lay on the Table:—

- (1) A copy each of the following Notifications under Section 159 of the Customs Act, 1962:—
- (i) G.S.R. 2468 (Hindi version) published in Gazette of India dated the 6th December, 1969 together with an explanatory memorandum.
- (ii) G.S.R. 2637 published in Gazette of India dated the 15th November, 1969 (English version) and the 13th December, 1969 (Hindi version) together with explanatory memoranda.
- (iii) G.S.R. 2696 published in Gazette of India dated the 29th November, 1969 (English version) and the 13th December, 1969 (Hindi version) together with explanatory memoranda.
- (iv) The Passengers (Non-Tourist) Baggage (Third Amendment) Rules, 1969. (Hindi and English versions) published in Notification No. G.S.R. 2728 in Gazette of India dated the 6th December, 1969 together with an explanatory memorandum.
- (v) G.S.R. 2729 (Hindi and English versions) published in Gazette of India dated the 6th December, 1969. [ *Placed in Library. See No. LT-2450/69.* ]
- (2) A copy of Notification No. G.S.R. 2660 published in Gazette of India dated the 22nd November, 1969 (English version), and the 13th December, 1969 (Hindi version) issued under the Central Excise Rules, 1944 together with explanatory memoranda. [ *Placed in Library. See No. LT-2451/69.* ]

U. P. S. C. REPORTS

SHRI D.R. CHAVAN: On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under articles 323 (1) of the Constitution:
- (i) Nineteenth Report of the Union Public Service Commission for

the period 1st April, 1968 to 31st March, 1969.

(ii) Memorandum explaining the reasons for non-acceptance by Government of the Commissions advice in the cases referred to in para 33 of the above Report.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers. [Placed in Library. See No. LT—2452/69.]

12.55 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

MINUTES OF TWELFTH SITTING

SHRI BEDABRATA BARUA (Kaliabor): I beg to lay on the Table the Minutes of the Twelfth Sitting of the Committee on Absence of Members from the Sittings of the House held during the current session.

Re. SITUATION IN KERALA—*contd.*

SHRI A. SREEDHARAN: On a point of order. I have not completed my submission... (Interruptions)

SHRI EBRAHIM SULAIMAN SATI (Kozhikode): Here is a point of order by the hon. Member Shri A. Sreedharan. Kindly hear him.....

SHRI A. SREEDHARAN: On a point of order... (Interruptions)

MR. SPEAKER: The hon. Member may kindly sit down.

Do hon. Members really think that everything in this House is to be achieved by shouting? If that is the only way of achieving one's points rather than by arguing everything, if shouting is the only way of achieving one's points, then I think the best shouter will be the best parliamentarian. It is for me and the public to judge who the best parliamentarian is; is it one who can argue and speak well or one who can shout well? We shall have two kinds of parliamentarians now, and I think both groups are very strong. Let not hon. Members do like that: It is not for me to be a lion-tamer. I am the chairman here. I do not want to be a lion-tamer..... Hon. Members are all big lawyers. But I find that all the time

they are roaring so much and disturbing the House.

SHRI A. SREEDHARAN: You had called me to raise my point of order. Let me make my point of order.....

MR. SPEAKER: I did not allow him. I had gone on to the next item. I am not going to allow him.....

SHRI A. SREEDHARAN: I am on a point of order.

MR. SPEAKER: I have already moved on going to the next item.

SHRI A. SREEDHARAN: I am on a point of order.

You must hear me. My point of order should be heard.

MR. SPEAKER: Point of order on what? I have moved on to item No. 8.

SHRI A. SREEDHARAN: I am on a point of order on the earlier item. You have got to hear me.

MR. SPEAKER: Will the hon. Member please sit down?

SHRI A. SREEDHARAN: No, I would not sit down unless my point of order is heard....

MR. SPEAKER: I would request him to sit down.....

SHRI A. SREEDHARAN: I shall not sit down unless my point of order is heard.

SHRI HEM BARUA (Mangaldai): He is on a point of order and you may kindly hear him.

MR. SPEAKER: Point of order on what?

SHRI A. SREEDHARAN: Should I not be allowed just because a few Members can shout me down? Is that proper parliamentary procedure?.....

MR. SPEAKER: On what is his point of order?

SHRI A. SREEDHARAN: A point of order on your reconsideration of the calling attention-notice.....

SHRI RANGA (Srikakulam): We do not want you to reconsider.